



**FORM A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF [Shree Rajeshwar Weaving Mills Pvt. Ltd.]**

**RELEVANT PARTICULARS**

1.	NAME OF CORPORATE DEBTOR.	Shree Rajeshwar Weaving Mills Pvt. Ltd.
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR.	07.10.2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED.	Registrar of Companies, Mumbai, Maharashtra.
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR.	U17291mh2011ptc222793
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR.	H. No. - 701, Building - 24b, 7th Floor, Ashok Nagar, Kalyan Road, Opposite Jain Temple, Bhiwandi, Thane, Maharashtra-421 302.
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR.	02.03.2017 as per Order of NCLT, Mumbai in C.P. No. 15/1 & BP/NCLT/MAH/2017.
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 days from the date of commencement of Resolution Process which is estimated at 29th August, 2017.
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Hemant Sharma, 2/263, Subhash Nagar, New Delhi-110 027 Email : hemant78sharma@yahoo.com hemant@sastraalegal.com Registration No. : IBBI/IPA-002/IP-N00015/2016-17/10019
9.	LAST DATE FOR SUBMISSION OF CLAIMS	31st March, 2017 Date of appointment of interim Resolution Professional is taken as 17th March, 2017 on which date certified copy of Order of NCLT, Mumbai in C.P. NO. 15/1 & BP/NCLT/MAH/2017 was received through email from the Applicant Council.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Shree Rajeshwar Weaving Mills Pvt. Ltd. on 02.03.2017.

The creditors of Shree Rajeshwar Weaving Mills Pvt. Ltd. are hereby called upon to submit a proof of their claims on or before 31.03.2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in their specified Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors except Workmen and Employees, Financial Creditors, Workmen or Employees and Authorised Representatives of Workmen and Employees, respectively, as the case may be.